



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १, अंक ११] बुधवार, मे २०, २००९/वैशाख ३०, शके १९३१ [पृष्ठे १, किंमत : रुपये २०.००

असाधारण क्र. २८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

ERRATA

In the Mumbai Municipal Corporation (Third Amendment) Act, 2006 (Mah. Act XI of 2009) published at pages 1-16 of the *Maharashtra Government Gazette, Extraordinary, Part VIII*, dated the 13th April 2009,—

- (i) on page 3,—
 - (a) in line 28, for “presiding” read “preceding”;
 - (b) in line 36, for “levilable” read “leviable”;
- (ii) on page 8,—
 - (a) in line 25, for “(shops, [malls] or the like),” read “(shops or the like),”;
 - (b) in line 28, for “purposes” read “purposes.”;
- (iii) on page 10, in line 13, for “for” read “after”;
- (iv) on page 12, in line 6, for “[interest thereon] penalty” read “penalty”;
- (v) on page 15, in line 26, for “SCHEDULE G-1” read “SCHEDULE G”.